

MINISTRY OF HEALTH AND FAMILY WELFARE
(FOOD SAFETY AND STANDARDS AUTHORITY OF INDIA)

NOTIFICATION

New Delhi, the 27th June, 2013

F. No. P. 15014/1/2011-PFA/FSSAI.—Whereas a draft of certain regulations to amend the Food Safety and Standards (Food Products Standards and Food Additives) Regulations, 2011 were published, as required by clause (e) of sub-section (2) of section 92 of the Food Safety and Standards Act, 2006 (34 of 2006), vide notification of the Government of India in the Ministry of Health and Family Welfare (Food Safety and Standards Authority of India) No. P. 15014/1/2011-PFA/FSSAI, dated 29th November, 2012 in the Gazette of India, Extraordinary, in Part-III, Section 4, dated 5th December, 2012, inviting objections and suggestions from all persons likely to be affected thereby, before the expiry of a period of thirty days from the date on which copies of the Official Gazette containing the said notification was published and made available to the public;

And whereas the copies of the said Gazette were made available to the public on the 5th December, 2012;

And whereas objections or suggestions received from the public on the said draft regulations have been considered by the Food Safety and Standards Authority of India;

Now, therefore, in exercise of the powers conferred by clause (e) of sub-section (2) of section 92 of the said Act, the Food Safety and Standards Authority of India, with the previous approval of the Central Government, hereby makes the following regulations to amend the Food Safety and Standards (Food Products Standards and Food Additives) Regulations, 2011, namely:-

Regulations

1. (1) These regulations may be called the Food Safety and Standards (Food Products Standards and Food Additives) Amendment Regulations, 2013.
(2) They shall come into force after the expiry of sixty days from the date of their publication in the Official Gazette.
2. In the Food Safety and Standards (Food Products Standards and Food Additives) Regulations, 2011, in regulation 2.2 relating to "FATS, OILS AND FAT EMULSIONS",—
 - (a) in sub-regulation 2.2.2 relating to 'Interesterified Vegetable Fat', -(i) in the opening paragraph, after the words "interesterification of the essentially neutral edible oil or fat, singly or in mixtures generally through", the words "enzymatic process or" shall be inserted;
(ii) in sub-clause (v) and the entries relating thereto, the following shall be substituted, namely :-
"Trans fatty acids, not more than ten per cent by weight";
 - (b) in sub-regulation 2.2.5 relating to 'MARGARINE AND FAT SPREADS', in clause 2, for sub-clause (ii) and the entries relating thereto, the following shall be substituted, namely :-
" (ii) Trans fatty acids, not more than ten per cent by weight";
 - (c) in sub-regulation 2.2.6 relating to 'HYDROGENATED VEGETABLE OILS',-
 - (i) in clause 1,-
(A) after the words "a process of hydrogenation in any form", the words "or chemical or enzymatic interesterification" shall be inserted;
(B) for item u, the following shall be substituted, namely:-
"u. Vegetable oils imported for edible purposes
v. Palm Stearin";

(C) in sub-clause (vii) for item (b) and the entries relating thereto, the following shall be substituted, namely:-

“(b) Trans fatty acids, not more than ten per cent by weight”.

(ii) in clause (2), for sub-clause (a) and the entries relating thereto, the following shall be substituted, namely:-

“(a) Trans fatty acids, not more than ten per cent by weight”;

K. CHANDRAMOULI, Chief Executive Officer

[ADVT. III/4/EXTY./187/13]

Foot Note :—The Food Safety and Standards (Food Products Standards and Food Additives) Regulations, 2011 were published in the Gazette of India, Extraordinary, Part III, Section 4 dated 1st August, 2011 *vide* notification F. No. 2-15015/30/2010, dated the 1st August, 2011.